

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 41

MA 278/2020 MA 279/2020 in CP 861/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.04.2024

NAME OF THE PARTIES: MADHUKAR ICHHARAM TALELE V/s
TRANZLEASE HOLDINGS (INDIA) PVT
LTD

Section 241-242 of the Companies Act, 2013

ORDER

MA 278/2020 MA 279/2020 in CP 861/2019

- 1) Mr. Rahul Oak, Ld. Counsel for the Petitioner is present. None present for Respondents, when the matter is called out.
- 2) Registry is directed to issue Notice to Respondents clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well

in advance, failing which, this Bench shall proceed further in the matter based upon the Material available on record and verbal argument on that date.

- 4) Respondents shall note that this Bench shall pass consequential orders on the next date of hearing, thereby proceeding them *ex parte* in the matter.
- 5) Stand over to 14.06.2024, for further consideration and hearing. Petitioner shall serve a copy of this Order upon the Respondents for their Compliance. This will be treated as last opportunity. **No further time will be afforded to either of Parties for any purpose as the Company Petition is old of the year 2020.**

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare